



2026:AHC:36820-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 3749 of 2026

Manish Chauhan

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rahul Yadav
Counsel for Respondent(s)	:	G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:

"(i) issue a writ, order or direction in the nature of mandamus directing to the respondent no. 4/Investigating Officer to conclude the fair investigation of Case Crime No. 0020 of 2026, under Sections 109(1), 61(2) B.N.S., P. S. Shadiabad, District- Ghazipur, within the stipulated period.

(ii) issue a writ, order or direction in the nature of mandamus directing the police authority/respondents arrest to the private respondent no. 5 to 10 in Case Crime No. 0020 of 2026, under Sections 109(1), 61(2) B.N.S., P. S. Shadiabad, District- Ghazipur.

(iii) issue a writ, order or direction in suitable nature which Hon'ble Court may deem fit and proper under the facts and circumstances of the case."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 26.1.2026, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the

Superintendent of Police, Ghazipur, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Superintendent of Police, Ghazipur, the Superintendent of Police, Ghazipur/respondent no. 2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid observation, the present petition stands disposed of.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 18, 2026
KU